

Government's attention to the inadequate functioning of about 40 Cobalt units meant for the treatment of the Cancer patients, which were locally Fabricated and supplied by the Indian subsidiary of the American Company, 'General Electric,' and if so, what are the details of Government plans to replace these defective units; and

(b) what is the action contemplated by Government against the suppliers of the defective Cobalt units and Government officials, who had recommended to buy them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHA-PARDE): (a) and (b) There are about 40 locally manufactured Cobalt Units installed in various radio-therapy departments in the country. At the time these units were manufactured they have been tried and tested by Bhabha Atomic Research Centre (BARC) authorities before installation.

After a long use, it was found that they had some limitations in functioning, marginally effecting the treatment only in some patients. Most of these machines are likely to be condemned during the next five years.

12.00 NOON

PAPERS LAID ON THE TABLE

Third Report of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of Rajya Sabha and Lok Sabha Secretariats

SECRETARY GENERAL: Sir, I beg to lay on the Table a copy (in English and Hindi) of the Third Report of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the officers and staff of the Rajya Sabha and Lok Sabha Secretariats regarding Amenities, Facilities, Special Allowances and other general matters.

[Placed in Library. See No LT-7440/89]

I. Report and Accounts (1987-88) of the Grih Kalyan Kendra, New Delhi and related papers.

II. Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Grih Kalyan Kendra, New Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Kendra.

(iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-7508/89 for (i) to (iii)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under subsection (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 999, dated the 31st December, 1988 publishing the Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988.

(ii) G.S.R. No 1000, dated the 31st December, 1988, publishing the Indian Police Service (Pay) Ninth Amendment Rules, 1988.

(iii) G.S.R. No. 1001, dated the 31st December, 1988, publishing the